

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH AT NEW DELHI

169

Original Application No. – 1218 of 2024

Jagroop Singh Surjewala

.....Applicant/Petitioner

Verses

State of Haryana & Ors.

..... Respondents

INDEX

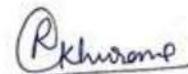
Sr. No.	Particulars	Date	Pages
1.	Reply by way of an affidavit of Sh. Ravinder Singh, Executive Officer, Municipal Council, Narwana, District - Jind on the behalf of respondent no. 2 & 5.	27.04.2024	1-6
2.	Annexure R-1 (Copy of contract of Sant Indermani Enterprises)	11.03.2024	7-9
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6.	Annexure R-5 (Compliance reports under OA No. 606)	01/2024	18-25

Place: Narwana

Dated: 26.08.2025


Deponent

Ravinder Singh, EO,
Municipal Council, Narwana.



(Rahul Khurana)
Advocate-on-Record
Supreme Court of India
Off: A-174 A, 2nd Floor,
Defence Colony, New Delhi-24
Mobile No. 9811894060
e-mail: rkhuranalegal@gmail.com

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
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Original Application No. - 1218 of 2024

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Verses

State of Haryana & Ors.

..... Respondents

Reply by way of an affidavit of Sh. Ravinder Singh,
Executive Officer, Municipal Council, Narwana,
District - Jind on the behalf of respondent no. 2 & 5,
regarding the functioning of Solid Waste Management
System in Narwana.

Respectfully showeth: -

I, the above-named deponent do hereby solemnly affirm and declare as under: -

Preliminary Submissions:

1. That the answering respondent, Municipal Council, Narwana, is lawfully maintaining and managing solid waste collection, transportation, and processing in accordance with the provisions of the Solid Waste Management Rules, 2016, and is committed to improving the sanitation facilities within its jurisdiction.
2. That it is most respectfully prayed that this Hon'ble Tribunal may kindly dismiss the present application/petition being devoid of merits and misconceived, as the answering respondent has duly complied with all statutory provisions and environmental norms, and further be pleased to pass such other order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.



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PARA-WISE REPLY:

1. The contents of the Para-No. 1 of the application are wrong, hence denied. There are three temporary/secondary collection points within the limits of Municipal Council Narwana for collection of daily door-to-door collected solid waste and garbage, including waste from narrow streets and road sweepings. The collected waste is transported on daily basis to the processing site located near Hatho Village for further processing, in compliance with the Solid Waste Management Rules, 2016. It is further clarified that the sewerage system of the town falls under the jurisdiction of the Public Health & Engineering Department (PHED) and not the answering respondent.

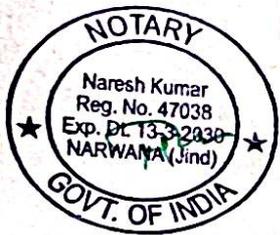
2. The contents of the Para-No. 2 of the application are wrong, hence denied. The Municipal Council, Narwana, has outsourced the work of door-to-door collection, transportation, and processing of solid waste on an annual basis. For the year 2024, the said work was outsourced to Sant Indermani Enterprises vide work order dated 11.03.2024 (**Annexure R-1**). The contract tenure ended on 19.03.2025. During the tenure, the Directorate of urban local bodies, Haryana (DULB) issued a new RFP dated 12.07.2024 for a seven-year term. MC Narwana prepared an estimate, and administrative approval was granted by headquarters vide letter dated 30.04.2025. Subsequently, tenders were invited on dated 07.05.2025. Upon revision of the RFP on 23.05.2025, fresh tenders were invited on 26.05.2025 and opened on 16.06.2025. After scrutiny, the proposal was forwarded to DULB for rate approval and revised administrative sanction vide District Municipal Commissioner's letter dated 08.08.2025. The matter is now placed before the High Power Works Committee chaired by the Hon'ble Chief Minister, Haryana for necessary approval. At present, MC Narwana is managing door-to-door collection and transportation using its own vehicles and manpower.



(Handwritten Signature)

3. The contents of the Para-No. 3 of the application are wrong, hence denied. The Municipal Council, Narwana, reiterates that three temporary collection points are maintained as per rules. The area near Baba Gaibi Sahib Mandir is presently under development under the project "Development/Restoration/Rejuvenation of Baba Gaibi Sahib Pond, Narwana, Jind, Haryana," vide work order dated 19.12.2024 (Annexure R-2). Excavated silt and earth are temporarily placed near the pond's shore and will be cleared and beautified within the next three months. There is no dumping site near the LIC Road, Narwana.

4. The contents of the Para no. 4 of the application are wrong, hence denied. Door-to-door collection is being carried out in all wards of the town. Additionally, MC Narwana has outsourced manual road sweeping for two years with a workforce of 53 sanitation workers and one tractor trolley (Annexure R-3). Further, tenders have also been allotted for drain cleaning and sludge removal for three months with 25 workers and three tractor trolleys (Annexure R-4). At present, approximately 189 sanitation workers, including contractual staff, are engaged in solid waste collection, transportation, road sweeping, and drain cleaning. In this work around 48 vehicles like tippers, Tractor-trolleys, JCB, Loader, Rickshaws, Dumper Placer etc., equipped with mechanism of separate collection of Domestic Hazardous Waste are being used on the daily basis by the Municipal Council, Narwana. Night sweeping is also undertaken in market areas. Compliance reports under OA No. 606 for the calendar year 2023 are regularly submitted to the Director General, Urban Local Bodies, Haryana (Annexure R-5). It is further submitted that due to continuous efforts in sanitation and waste management, the Swachh Survekshan Ranking of Municipal Council, Narwana has shown remarkable improvement. The Council secured Rank 2483 in the year 2023, which has significantly improved to Rank 541 in the year 2024.



A handwritten signature in black ink, appearing to be "Naresh Kumar", written over a light-colored background.

5. The contents of the Para-No. 5 of the application are wrong, hence denied. No rules have been violated by the answering respondent. The solid waste management system is being executed strictly in compliance with statutory norms. The details of outsourcing and tender processes as explained in Para 2 above are reiterated. That the door to door collection facility has been provided for vegetable, fruit, flower, meat, and poultry markets, where waste is collected on daily basis. There is no secondary collection point near the pond at LIC Road.

6. The contents of the Para-No. 6 of the application are wrong, hence denied. Source segregation of waste is being implemented by MC Narwana in accordance with the prescribed norms. The area near Baba Gaibi Sahib Mandir is presently under development under the project "Development/Restoration/Rejuvenation of Baba Gaibi Sahib Pond, Narwana, Jind, Haryana and the ongoing rejuvenation work will be completed shortly with full beautification.

7. The contents of the Para-No. 7 of the application are wrong, hence denied. Continuous efforts are made by MC Narwana to prevent public dumping of mixed waste. Collected waste, whether segregated or mixed, is transported on daily basis to the processing site near Hatho Village, situated approximately 8 km from the town. No dumping site exists near the pond on LIC Road.

8. The contents of the Para-No. 8 of the application are wrong, hence denied. MC Narwana has prepared a comprehensive Solid Waste Management Plan in line with the State Policy and Rule 15 of the Solid Waste Management Rules, 2016. All activities are executed as per norms and regulations.



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9. The contents of the Para-No. 9 of the application are wrong, hence denied. The sewerage system of the town is under the jurisdiction of Public Health & Engineering Department, and therefore does not pertain to the answering respondent.
10. The contents of the Para-No. 10 of the application have no concern with the answering respondent and hence need no reply.
11. The contents of the Para-No. 11 of the application have no concern with the answering respondent and hence need no reply.
12. That in reply to the contents of Para- no. 12 of the application it is submitted that in view of the facts explained in proceeding paras there is no justification in filing of this application has no merits.

In view of above circumstances, made in forgoing paras it most respectfully prayed that the application filed by the applicant may please be dismissed being baseless and devoid of merits.

Place: Narwana

Dated:


Deponent

Ravinder Singh, EO,
Municipal Council, Narwana.

Verification: - Verified that the contents of Para no. 1 to 2 of preliminary submissions and contents of Para No. 1 to 12 of reply on merits of the above reply are true and correct to my knowledge as derived from official records.

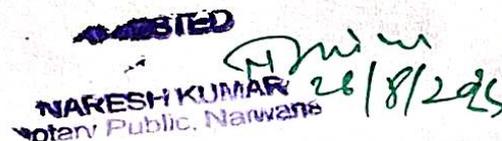
Place: Narwana

Dated: 26.08.2025


Deponent

Ravinder Singh, EO,
Municipal Council, Narwana.




NARESH KUMAR
Notary Public, Narwana
26/8/2025

OFFICE OF MUNICIPAL COUNCIL NARWANA
Near Axis Bank MC Road, Narwana, Email:- comcnarwana@gmail.com
Phone :- 01684-242110, 246198

To
Sant Inder Mani Enterprises, OMLX City, Shop No. 38 Murthal
G.T. Road Sonapat (1310027), anmol.ani11786@gmail.com

Subject:- Memo No. 737/MCN Dated:- 11/03/24
Work Order For Door to Door Collection, Segregation, Transportation As Well
As Processing of Waste In Municipal Council Narwana.

Refer your bid quoted against tender ID- 2024_HRY_341649_1. Consequent upon receipt of letter no. MCM/SE/2024/826 dated 07.03.2024 received from Municipal Corporation, Manesar, it is informed that your bid rates has been accepted by the competent authority for the work as mentioned in subject above. The details of the accepted rates and work to be allotted are as under:-

Sr. No.	Name of work	Waste Generation (In TPD)	Name of Firm	Approved Rates (in Rs.)	Time Period of the work
1	Door to Door Collection, Segregation, Transportation as well as processing of waste in MC, Narwana	30 TPD	Sant Inder Mani Enterprises	1480/- per tonne	One year from the date of commencement of work.

Terms and Conditions:-

The period of contract will be one year, commencing from the date of start of work. The date of start of work shall be communicated in writing by the firm to MC Narwana. (In case if in future the said Municipal Council Narwana becomes the part of the integrated solid waste management project, this agreement will be annulled).

That as per terms and condition of DNIT, the firm shall have to submit Performance Security in favour of Executive Officer, Municipal Council, Narwana.

That the firm shall strictly follow the terms and conditions as mentioned in the DNIT and tender document as well as directions of the competent authority.

The firm shall ensure the deployment of manpower and infrastructure as per the detail given by firm in tender document, as per detail provided by firm in annexure-VII, and the work plan submitted by firm

Firm shall have to execute and agreement within 15 days from the issuance of the work order on the non-judicial stamp paper of Rs. 100/- with Municipal Council, Narwana as per the term condition of the DNIT RFP.

The firm shall be responsible for the payment of all type of applicable wages/ salary/ allowances/ EPF/ ESI etc, to its staff engaged for the above said work as per the applicable Government instruction issued from time in this regard. Municipal Council, Narwana will not be responsible or any type of liabilities regarding manpower or infrastructure engaged by the firm.

The firm shall ensure compliance of instructions issued by DULB vide Memo No DULB Estt 3E-2022/51553-63 dated 08-12-2022 (copy already circulated) Municipal Council, Narwana shall not be responsible for any damage or loss to any life or any public private property caused by you or the staff engaged for the above work. Firm shall be responsible for all such type of damage or loss and make good for all such damage or loss.

That the firm shall strictly follow the guidelines and orders of various courts of law and Hon'ble National Green Tribunal issued from time to time regarding solid waste management. If any adverse order for non-compliance of solid waste management rules 2016 work order is for collection, segregation, transportation as well as processing of solid waste generated in the limits of Municipal Council, Narwana.

The firm shall ensure that the waste should only be collected in the segregated manner from the households etc. and proper mechanism be made by the firm for the measurement of the daily collected waste and proper record of the receipt, CCTV Camera recording at the weigh bridge, record of daily waste collected, processed, supply to the recycler, inert generation etc. and record be produced to the Municipal Council, Narwana from time to time.

All vehicles deployed for above said work will be GPS enabled .
The firm shall ensure that compliance of SWM Rules 2016 and RFP while collecting, Transporting & processing of waste during the execution of work. The firm shall ensure that the 100% of the solid waste is being processed scientifically as per the technologies available in market and recommended approved by the MOEF, CPCB etc.

The firm shall ensure that the RDF is being utilized in the industries/ plants where the conventional fuel can be replaced with RPF as prescribed by CPCB/SPCB. The firm shall submit a declaration that the fraction arising out of the processed waste is not being dumped in open areas unscientifically by the firm within or outside the MC limit.

The firm shall ensure that there should be no violation any order of any court of law and Hon'ble NGT waste should be processed and disposed of as per SWM rules 2016 and as per guidelines of CPCB and HSPCB.

The firm shall have to adhere to the work plan submitted by the firm .

The firm must execute the work as per the tender notice and the scope of work mentioned therein

The penalties and incentives will be applicable in accordance with the relevant clause of DNIT tender notice.

You are directed to start the work within 07 days from issue of this work order.

The work may be monitored by EO/EE/ME/JE/CS/ SI Municipal Council Narwana.

The Firm shall have to prepare proper record of quantity of the collected waste, Transported & processed waste and that will be produced submitted to MC Narwana at the time of payment.

In case if in future the tender of ISWM Narwana on PPP project is allotted to concessionaire, this contract shall ceased to be in operation the work shall be handed over to concessionaire on as is where is basis and execution of remaining work shall be the responsibility of concessionaire of ISWM Project.

In case of any dispute, the District Municipal Commissioner Jind will be the sole arbitrator and his orders will be final .

Payment of the work executed will be done subject to availability of funds.

The Firm is bound to follow all the conditions written in the tender form MW4, DNIT and tender notice.

The Firm will submit the documentary evidence regarding security/Bank Guarantee within the 15 days. The security/Bank guarantee will be released after completion of the tender period without interest.

GST income tax any applicable tax will be deducted from the bill of Firm as per Government instructions at the time of execution/bill payment.

The Firm shall ensure to abide by/ comply with all Terms, Conditions and provisions mentioned in RFP/tender document at the time of bidding/floating tender.

ME/IE/CSI/SI Municipal Council Narwana will ensure to execute and supervise the work as per the RFP and DULB instructions issued in this regard time to time.

CSI/SI will monitor the proper functioning of GPS in vehicles deployed, waste lifting from all secondary points, sweeping waste of streets etc.

ME/IE will also ensure that proper record of quantity of collected, segregated, Transported & processed waste is being maintained and duly recorded in the measurement book.

The penalty clauses shall be applicable on the Firm in case of any type of violation/ deviation or non-compliance from the RFP/DNIT.

The shall be solely bound for obtaining any type of license/permission from the concerned department authority before starting the work at site.

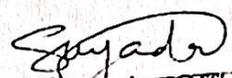
The deduction for the resources/equipment's shall be made from the bill of firm according to the agreement executed.

The firm shall have to work on the eve of special occasions like Republic Day, Independence Day, VIP, visits etc.

The firm shall have to perform IEC activities for awareness for handling of waste.

The firm shall perform and execute the work according to guidelines of SWACHH SURVEKSHAN 2024 issued by MoHUA.

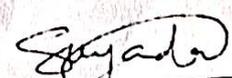
Note:- "Firm" means Sant Inder Mani Enterprises.


Executive Officer,
Municipal Council,
Narwana.

Endst. No. 738-41/mwt Dated: 11/03/24

A copy of above is forwarded to the following for information & necessary action please.

1. W/ District Municipal Commissioner, Jind.
2. President Municipal Council, Narwana.
3. Executive Engineer, Municipal Council Narwana.
4. ME/IE/CSI/SI Municipal Council Narwana.


Executive Officer,
Municipal Council,
Narwana.



MUNICIPAL COUNCIL NARWANA
MUNICIPAL CORPORATION/URBAN LOCAL BODIES



ISSUE OF NOTICE TO PROCEED WITH THE WORK

To

RAGHBIR SINGH CONTRACTOR
RAM NAGAR , NEW BUS STAND NARWANA, 126116[2021R1467]
E-mail- raghubircontractor@gmail.com
Contact No.- 9812078370

Memo No.- HEWP/AL-85800 Dated: 19/12/2024

Subject:- DEVELOPMENT / RESTORATION / REJUVENATION OF ' BABA GAIBI SAHIB POND' NARWANA, JIND, HARYANA Chargeable to: DEVELOPMENT / RESTORATION / REJUVENATION OF ' BABA GAIBI SAHIB POND' NARWANA, JIND, HARYANA[561.85].....(Tender id : 2024_HRY_387693_1)

Agreement Amount (Rs.) 4,66,27,621/-	
Agreement Number	ULB/FY2024-25/062351
Construction Amount (Rs.)	4,66,27,621/-
Operation & Maintenance Amount (Rs.)	0/-

Pursuant to your furnishing the requisite Performance Security as stipulated in ITB Clause 34 and signing of the Contract for the work of "DEVELOPMENT / RESTORATION / REJUVENATION OF ' BABA GAIBI SAHIB POND' NARWANA, JIND, HARYANA " at a bid price of Rs.4,66,27,621/-.

Time Period for Construction	Date of Start: -	26/12/2024
	Date of Completion: -	02/09/2025
Defect Liability Period	1095 Days	

You are hereby instructed to proceed with the execution of the said works in accordance with the contract documents.

Satish Kumar
Executive Engineer
Municipal Council Narwana
Municipal Corporation/Urban Local Bodies

Disclaimer - This is a computer-generated document. No signature is required.



OFFICE OF MUNICIPAL COUNCIL NARWANA

Near Axis Bank, MC Road, Narwana

Email:- comcnarwana@gmail.com, eo-narwana@ulbharyana.gov.in

Annexure - R. P. 1,79

3-4/50

WORK ORDER

प्रेषक:-

कार्यकारी अधिकारी,
नगर परिषद, नरवाना।

प्रेषित:-

The Nambadar Co-op L&C Society Ltd.
Mob No.9992731133
Email ID:-nambardarconstructionociety@gamil.com

विषय:-

पृ० क्रमांक 2169/MCN दिनांक 25-06-2025
Selection of agency for manual sweeping of roads, street, pavement, footpath,
cycle track in Municipal Council, Narwana.
Tender ID-2025_HRY_449988_1 (Tender Cost= 227.72 Lacs)

विषयाधीन मामले में नगर परिषद, नरवाना द्वारा संदर्भित विषय पर आमन्त्रित ई-निविदाओं में आपकी फर्म जो एल-1 है के द्वारा नैगोशिएशन उपरान्त दिए गए रेट मु० 935000. रूपयें प्रति माह की दर से 2 वर्ष के लिए मु० 2,24,40000 रूपये की इस कार्य हेतु मुख्य अभियन्ता नगर निगम गुरुग्राम द्वारा उनके कार्यालय के पत्र क्रमांक CE/MCG/2025/15195 दिनांक 23.06.2025 की स्वीकृति उपरान्त निम्नलिखित नियम व शर्तों पर उक्त कार्य करने की स्वीकृति आपकी फर्म को प्रदान की जाती है:-

1. इस कार्यालय द्वारा निदेशालय शहरी स्थानीय निकाय के पत्र क्रमांक Tech/ NGT/ DGULB/ 2023/510 दिनांक 01.02.2023 अनुसार जारी Standard Bidding Documents for Road Sweeping works के आधार पर ई-निविदाएँ आमन्त्रित की गई थी जिसमें General Condition of Contract में शर्त संख्या 03 के 3.1.1 से 3.1.2 अनुसार यह कार्य किया जाना है। इन नियम व शर्तों के आधार पर ही आपकी फर्म द्वारा कार्य किया जाना है।
2. इस कार्यालय द्वारा आपको वर्क आउटसोर्स के तहत यह कार्य अलॉट किया गया है जिसमें आपकी फर्म द्वारा इस कार्य के लिए लगाए जाने वाले सफाई कर्मचारियों व उन्हें देय सभी भुगतान निदेशक शहरी स्थानीय निकाय हरियाणा पंचकूला के यादि क्रमांक डी.यू.एल.बी. स्था०/3ई/2022/18624-724 दिनांक 02.05.2022 की पालना में ई.एस.आई.ई.पी.एफ. इत्यादि की जिम्मेवारी पूर्ण रूप से आपकी फर्म की होगी। किसी भी प्रकार के वाद-विवाद में नगर परिषद नरवाना का इस संबंध में कोई सरोकार ना होगा।
3. इस कार्य हेतु आपकी फर्म द्वारा प्रयोग की जाने वाली मशीनरी जैसे ट्रैक्टर ट्राली व अन्य प्रकार की सभी मशीनरी की जिम्मेवारी आपकी फर्म की होगी इसके लिए नगर परिषद नरवाना द्वारा अलग से कोई भुगतान नहीं किया जाएगा। यदि भविष्य में आप द्वारा प्रयोग में लाई जाने वाली मशीनरी से किसी भी प्रकार का मानवीय/अमानवीय

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हादसा नुकसान अथवा किसी संस्था या निजि व्यक्ति से वाद-विवाद या नुकसान होता है तो उसकी पूर्ण जिम्मेवारी आपकी फर्म की होगी।

4. इस कार्य आदेश के जारी होने के एक सप्ताह के अन्दर-2 आपकी फर्म को 100/- रुपये के स्टाम्प पेपर पर एग्रीमेंट इस कार्यालय में प्रस्तुत करना होगा कि आप उक्त वर्णित सभी नियम व शर्तों पर सहमत हैं।
5. आपकी फर्म को माननीय एन.जी.टी, SWM Rule 2016, PWM Rule 2016, SWM Manual of CPHEEO 2016 व निदेशालय द्वारा समय समय पर जारी की गई आर.एफ. पी. में हिदायतों अनुसार ही कार्य करना होगा।
6. यदि भविष्य में आपकी फर्म द्वारा उक्त कार्य में कोई लापरवाही की जाती है तो आपकी फर्म पर नियमानुसार जुर्माना लगाया जाएगा।
7. उक्त कार्य को किसी भी समय रद्द करने का पूर्णतया: अधिकार कार्यकारी अधिकारी नगर परिषद् नरवाना के पास सुरक्षित रहेगा तथा किसी भी विवाद की स्थिति में जिला नगर आयुक्त महोदय, जीन्द अर्बिटेरेटर होंगे जिसका फैसला दोनों पक्षों को मान्य होगा।
8. उक्त कार्य एक महीने की परीक्षण (Trail Base) आधार पर रहेगा यदि इस दौरान यदि एजेंसी का कार्य संतोषजनक नहीं पाया जाता है तो नियमानुसार आगामी कार्यवाही अमल में लाई जायेगी।
9. उक्त कार्य के कार्य आदेश जारी होने के 15 दिन अन्दर के कार्य का एग्रीमेंट व उक्त कार्य के Project Cost का 5 प्रतिशत बतौर बैक गारंटी निदेशालय द्वारा जारी पत्र क्रमांक EE-IV/DULB/2024/SBM-27 Date 10-09-2024 प्राप्त आदेशों की पालना में Executive Officer Municipal Council, Narwana के पक्ष में इस कार्यालय में जमा होगी।
10. एजेंसी द्वारा प्रतिदिन के कार्य की फोटोग्राफी/ विडियोग्राफी सम्बन्धित को प्रस्तुत करनी होगी।
11. एजेंसी द्वारा मैनपावर व वाहनों से सम्बन्धित विवरण सोलिड वेस्ट मैनजमेंट पोर्टल पर अपडेट करना होगा अन्यथा एजेंसी को पालिका द्वारा कोई भी अदायगी नहीं की जाएगी।
12. एजेंसी नगर परिषद् नरवाना की DNIT & RFP में वर्णित Appendix-VI शर्तें जोकि निम्न प्रकार से हैं:-
 - a) Agency will ensure 100% compliance of SWM Rules, PWM Rules, C&D Waste Management Rules and NGT guidelines as amended time to time under the assigned work.
 - b) The Agency shall prepare detailed sweeping plan & deployment plan for labour /machinery along with road network and submit with the bid proposal.
 - c) The Agency shall be responsible for sweeping of all roads, lanes and bi-lanes and drains.
 - d) The Agency shall ensure sweeping and collection of sweeping waste from roads. The Agency should engage labour/machinery in multiple activities to optimize use of daily working hours of labour with minimum expenses.
 - e) In case of road is totally closed for renovation/ reconstruction or laying utilities etc. the work shall be carried out by parking the vehicles (auto tipper) at the nearest accessible

place and carrying waste by handcarts up-to the point and back. The service provider in such case shall immediately convey the situation to MC Narwana in writing.

f) Sweeping and cleaning of all public places/parks, road signage's, statues, including MC Narwana properties/assets/open gym equipment and recreation centres etc.

g) Drain for this RFP has been defined as roadside nalli/drain type 1 and type 2 or any other specified by the concerned ULB in RFP.

h) The Agency shall ensure cleaning of all the Drains including de-silting and bush uprooting within the Municipality limits, once in fortnight or as per the instructions of MC Narwana List of drains with length is provided in the RFP document, total length of drains/nalas is 12 km. (Note:- Resource and Machinery will be provided by the contractor and also to be /arranged by his own resources (If any machine/vehicle given by MC Narwana at the rent fixed by MC Narwana whose rent will be deducted from monthly Bill). The Agency shall ensure to lift the silt also from the drains , and near manhole chamber of sewerage system from the main road of the wards within 5 hours in summer and 2 hours in rainy season and in other road such as street within 24 hours as communicated by MC Narwana

i) Solid Waste generated by sweeping, drain de-silting and bush uprooting green waste except root and stem are to be transported to area designated by MC for processing/disposal of waste.

j) In emergency time such as whirlwind/cyclone or any other natural calamity or any other direction given by MC, the Agency shall clear all roads by cutting all uproot tree and transport it to designated site identified by Municipal Council , Narwana

k) The Agency is responsible for sweeping of the areas of vegetable/fruit markets, haats/daily markets, weekly markets. The Agency shall engage vehicles for transportation of segregated waste to area designated by MC for processing/disposal of waste.

l) The Agency is responsible to identify Garbage Vulnerable Points (GVP) in the service area/Zone and also Agency responsible for identification of persons for such activities/dumping waste on road, the same will be informed to the MC/agency who is responsible for door to door collection in that area.

m) Inert waste generated from street sweeping, drain de-silting (mud, sand and inert) shall be transported separately to the area designated by MC for disposal.

n) The Agency shall be responsible for Collection of the silt by de-silting of storm water drains and transportation to the designated landfill or disposal or processing site as per the instructions of Municipal COUNCIL , NARWANA

o) The Agency shall be responsible for arranging all the tools and equipment's such as Jhadu, Sura, Belcha, Spade, Angle Canta, Crow Bar, Knife, Axe and spray machine etc. required for performing project activities to the satisfaction of Municipal Council , Narwana

p) The Agency shall be responsible for daily spray of disinfectant chemical wherever required after lifting the waste. Usage of Disinfectant chemical shall be finalized in-consultation with Municipal COUNCIL , NARWANA If any license/approval required for purchase & storage of disinfectant chemical from the competent authority, Agency shall ensure Municipal COUNCIL , NARWANA will only facilitate for the same.

q) Agency should also ensure the sweeping works as per direction issued by Commission for Air Quality Management and Hon'ble NGT guidelines.

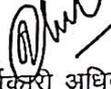
r) The Agency shall pick, remove and dispose off the dead animals i.e. any stray animals when found on roads in scientific manner and are to be reported immediately to Municipal Council , Narwana for further action.

s) All the mechanized vehicles of agency should be GPS enabled.

t) The scope of work can be increased or decreased by the MC as per requirement at any time.

- u) Redressal of grievances within Service Level mandate for those online service are to be adhered in the stipulated time period.
- v) The contractor/agency will purchase new tractor trolley as per above mentioned specification. The contractor/agency will be bound to hand over tractor and transfer the ownership to MC Narwana after completion of work and performance security will be released after handing over of tractor trolley and ownership document.

13. किसी भी न्यायिक विवाद की स्थिति में माननीय नरवाना न्यायालय ही सक्षम अधिकारी होंगे।
14. एजेंसी द्वारा SWM Portal के अनुसार सभी डाटा व कार्य किया जाना है तथा सभी बिल भी SWM Portal पर वर्णित प्रावधानों के अनुसार दिए जाने व उनका भुगतान भी उसी अनुसार होना है।


कार्यकारी अधिकारी,
नगर परिषद, नरवाना।

पृ० क्रमांक 2170-71/MCN दिनांक 25-06-2025
उपरोक्त की एक-एक प्रति निम्नलिखित की सेवा में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित

हैं।

1. जिला नगर आयुक्त महोदय, जीन्द।
2. प्रधान महोदय, नगर परिषद नरवाना।


कार्यकारी अधिकारी,
नगर परिषद नरवाना।



WORK ORDER

प्रेषक:-

कार्यकारी अधिकारी,
नगर परिषद, नरवाना।

प्रेषित:-

The Sirsa Bhole Shankar Co-op L&C Society Ltd.
Mob No.9416289618
Email ID:-sirsabholeshankar@gamil.com

विषय:-

पृ० क्रमांक 2747/MCW दिनांक 25/07/2025
Removal and lifting of Sludge and maintenance of Drains Municipal Council,
Narwana.
Tender ID-2025_HRY_454536_1 (Tender Cost=23.64 Lacs)

विषयाधीन मामले में नगर परिषद, नरवाना द्वारा संदर्भित विषय पर आमन्त्रित ई-निविदाओं में आपकी फर्म जो एल-1 है के द्वारा नैगोशिएशन उपरान्त दिए गए रेट मु० 1975000. रूपयें निम्नलिखित नियम व शर्तों पर उक्त कार्य करने की स्वीकृति आपकी फर्म को प्रदान की जाती है:-

1. इस कार्यालय द्वारा आपको वर्क आउटसोर्स के तहत यह कार्य अलॉट किया गया है जिसमें आपकी फर्म द्वारा इस कार्य के लिए लगाए जाने वाले सफाई कर्मचारियों व उन्हें देय सभी भुगतान निदेशक शहरी स्थानीय निकाय हरियाणा पंचकूला के यादिक्रमांक डी.यू.एल.बी. स्था०/3ई/2022/18624-724 दिनांक 02.05.2022 की पालना में ई.एस.आई.ई.पी.एफ. इत्यादि की जिम्मेवारी पूर्ण रूप से आपकी फर्म की होगी। किसी भी प्रकार के वाद-विवाद में नगर परिषद, नरवाना का इस संबंध में कोई सरोकार ना होगा।
2. इस कार्य हेतु आपकी फर्म द्वारा प्रयोग की जाने वाली मशीनरी जैसे ट्रैक्टर ट्राली व अन्य प्रकार की सभी मशीनरी की जिम्मेवारी आपकी फर्म की होगी इसके लिए नगर परिषद, नरवाना द्वारा अलग से कोई भुगतान नहीं किया जाएगा यदि भविष्य में आप द्वारा प्रयोग में लाई जाने वाली मशीनरी से किसी भी प्रकार का मानवीय/अमानवीय हादसा नुकसान अथवा किसी संस्था या निजि व्यक्ति से वाद-विवाद या नुकसान होता है तो उसकी पूर्ण जिम्मेवारी आपकी फर्म की होगी।
3. यदि भविष्य में आपकी फर्म द्वारा उक्त कार्य में कोई लापरवाही की जाती है तो आपकी फर्म पर नियमानुसार जुर्माना लगाया जाएगा।
4. उक्त कार्य को किसी भी समय रद्द करने का पूर्णतया अधिकार नगर परिषद, नरवाना के पास सुरक्षित रहेगा तथा किसी भी विवाद की स्थिति में जिला नगर आयुक्त महोदय, जीन्द अर्बिटेरेटर होंगे जिसका फैसला दोनों पक्षों को मान्य होगा।
5. यह वर्क आर्डर जारी होने के 15 दिन अन्दर एजेसी को 100 रु० के स्टाम्प पेपर पर टेण्डर की सभी नियम शर्तों सहित कार्य का एग्रीमेंट व उक्त कार्य के Project Cost का 5 प्रतिशत

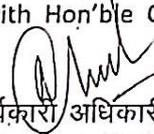
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बतौर बैंक गारंटी निदेशालय द्वारा जारी पत्र क्रमांक EE-IV/DULB/2024/SBM-27 Date 10-09-2024 प्राप्त आदेशों की पालना में Executive Officer Municipal Council, Narwana के पक्ष में इस कार्यालय में जमा करवानी होगी।

6. एजेंसी को नगर परिषद नरवाना की DNIT & RFP में वर्णित सभी नियम शर्तें मान्य होंगी जिनमें से कुछ नियम शर्तें निम्न अनुसार हैं:-
- Agency will ensure 100% compliance of SWM Rules, PWM Rules, C&D Waste Management Rules and NGT guidelines as amended time to time under the assigned work.
 - In case of road is totally closed for renovation/ reconstruction or laying utilities etc. the work shall be carried out by parking the vehicles (auto tipper) at the nearest accessible place and carrying waste by handcarts up-to the point and back. The service provider in such case shall immediately convey the situation to MC Narwana in writing.
 - Drain for this RFP has been defined as roadside nalli/drain type 1 and type 2 or any other specified by MC Narwana.
 - The Agency shall ensure cleaning of all the Drains including de-silting and bush uprooting within the Municipality limits, once in fortnight or as per the instructions of MC Narwana List of drains with length is provided in the RFP document, total length of drains/nalas is 12 km. (Note:- Resource and Machinery will be provided by the contractor and also to be /arranged by his own resources (If any machine/vehicle given by MC Narwana at the rent fixed by MC Narwana whose rent will be deducted from monthly Bill). The Agency shall ensure to lift the silt also from the drains, and near manhole chamber of sewerage system from the main road of the wards within 5 hours in summer and 2 hours in rainy season and in other road such as street within 24 hours as communicated by MC Narwana
 - The Agency shall be responsible for Collection of the silt by de-silting of storm water drains and transportation to the designated landfill or disposal or processing site as per the instructions of Municipal COUNCIL, NARWANA
 - The Agency shall be responsible for arranging all the tools and equipment's such as Jhadu, Sura, Belcha, Spade, Angle Cant, Crow Bar, Knife, Axe and spray machine etc. required for performing project activities to the satisfaction of Municipal Council, Narwana
 - The Agency shall be responsible for daily spray of disinfectant chemical wherever required after lifting the waste. Usage of Disinfectant chemical shall be finalized in-consultation with Municipal COUNCIL, NARWANA If any license/approval required for purchase & storage of disinfectant chemical from the competent authority, Agency shall ensure Municipal COUNCIL, NARWANA will only facilitate for the same.
 - All the mechanized vehicles of agency should be GPS enabled.
 - The scope of work can be increased or decreased by the MC as per requirement at any time.
 - Redressal of grievances within Service Level mandate for those online service are to be adhered in the stipulated time period.
 - The work on all drains related to MC Narwana is required to be started simultaneously and immediately after allotment of work.
 - The work of Removal and lifting of Sludge from Major Drains is to be completed within allotted time period i.e 3 months .
 - The service provider has to depute pokelane, JCB,03 Nos Tractor Trolleys with diesel, driver, helper, necessary equipment and sufficient min. 21 persons manpower and supervisor for cleaning of nala throughout the tender period.
 - The time period for work is three month after issuing of work order and the agencies/society shall clean the nala/drain on regular basis and maintenance the free flow and cleaning of the nala/drain throughout the tender period.

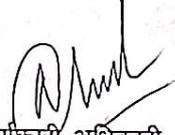
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- o) Payments shall be made in 3 parts i.e 1st running bill, 2nd running bill, 3rd final bill based on the inspection report of the committee constituted by MC, Narwana, along with photographs and videography of the work.
- p) The service provider will submit the monthly EPF and ESI challans.
- q) The service provider will solely responsible for smooth disposal of water during rainy season. In case of failure the contract will be terminated in whole or part.
- r) The agency will comply with all rules, regulations, notifications, guidelines etc. issued by the Govt. from time to time.
- s) In case of violation of any term & conditions of DNIT as well as Govt. instructions, the work can be cancelled with the approval of competent authority. The agency will comply with conditions of Central Vigilance Commissions guidelines and will adhere to & all relevant clause and rules will strictly follows.
7. The jurisdiction of any court case in this matter will be with Hon'ble Court Narwana.


कार्यकारी अधिकारी,
नगर परिषद, नरवाना।

पृ० क्रमांक 2748-50/MCH दिनांक 25/07/2025
उपरोक्त की एक-एक प्रति निम्नलिखित की सेवा मे सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित
हैं।।

1. प्रधान महोदया, नगर परिषद नरवाना।
2. सचिव, नगर परिषद नरवाना।
3. सफाई शाखा, नगर परिषद नरवाना।


कार्यकारी अधिकारी,
नगर परिषद नरवाना।

Prepared
by me
JH

October to December 2023 Quarterly report, OA 606 of 2018

District		JIND
Name of ULB		NARWANA
Nodal Officer Name		Ramandeep
Nodal Officer Contact No		9729149189
1	Total Wards	23
2	Total House Holds	17500
3	Total Waste Generated TPD	26
Management of Door to Door Collection and Transportation is done by: -		
4	Tick the Correct and Provide the Details as required:- Management of Door to Door Collection and Transportation is done by: - the ULB <input type="checkbox"/> By Private Contractor (If Yes, Please give details on the following) <input checked="" type="checkbox"/> By the	By private contractor Ramrai gate l&c society
4.1	Name of the Contractor	Ramrai gate l&c society
4.2	Time Period of the Contract	1 year
Management of Waste processing is done by:		
5	Tick the Correct and Provide the Details as required:- Management of Waste processing is done by: By the ULB <input checked="" type="checkbox"/> By the Private Contractor (If Yes, Please details on the following) <input type="checkbox"/>	By private contractor Ramrai gate l&c society
5.1	Name of the Contractor	Ramrai gate l&c society
5.2	Time Period of the Contract	1 year
6 Door to Door Collection of solid waste		
6.1	Total No. of household covered under Door to Door Collection of solid waste	17500
6.2	Total No. of wards covered under Door to Door Collection of solid waste	23
6.3	%age of door to door collection of solid waste achieved	98
6.4	Gap to achieve 100% Door to Door collection	2
6.5	If there is gap, then Timeline to achieve 100% Door to Door collection	30/07/2024
6.6	Startegies to achieve 100% Door to Door collection	Awareness by IEC activities
7 Source Segregation of solid waste		
7.1	Total No. of household covered under source segregation of solid waste	2500
7.2	Total No. of wards covered under source segregation of solid waste	4
7.3	%age of source segregation of solid waste achieved	14
7.4	Gap to achieve 100% Segregation	86
7.5	If there is gap, then Timeline to achieve 100% Segregation	12/30/2024

7.6	Strategies to achieve 100% Segregation	Awareness by IEC activities
7.7	Tick the Correct and Provide the details as required:	
	• Segregated waste is taken to the processing site for further processing (Kindly mention the name of site where waste is being processed)	YES
	• Solid waste is dumped at the dumpsite after segregation (Kindly mention the address of the site where the waste is being dumped.)	tohana road
8	Litter Bins	
8.1	Tick the correct and Provide the Details as required	
8.1.1	• Residential area is Bin-Free	NO
8.1.2	• Town/ City, which is in the process of becoming Bin-Free (If Yes, kindly mention the timeline when it will become bin-free)	NA
8.1.3	Whether Litter Bins still exist in residential area	YES
8.2	No. of Litter Bins required in Commercial areas and public places	100
	No. of Litter Bins installed in Commercial areas and public places	20
8.3	Mechanism adopted to ensure segregation of solid waste at litter Bins sites in commercial areas and public places and its further transportation in the segregated form	compartmentalized litter bin available
9	Transfer Stations (means a stationed compartmentalized vehicle)	NO
9.1	Please Mention If stationed compartmentalized vehicle to act as transfer station is required within the ULB. (Yes/No)	NA
9.2	Whether any such station is present within ULB (Yes/No)	NA
9.3	No. of stationed compartmentalized vehicles acting as transfer stations	NA
10	Separate Transportation	
10.1	No. of vehicles required for the collection and transportation of solid waste.	46
10.2	No. of vehicles available with the ULB for collection and transportation of solid waste.	46
	% of vehicles available with the ULB for collection and transportation of solid waste.	100
	Gap, if any	NIL
	If there is gap, then Timeline to achieve the gap.	NA

10.3	No. of compartmentalized vehicles.	46
	% of compartmentalized vehicles	46
	Gap to achieve 100% compartmentalized vehicles.	NIL
	If there is gap, then Timeline to achieve 100% compartmentalized vehicles.	NA
10.4	No. of vehicles with GPS for the collection and transportation of solid waste.	20
	% of vehicles with GPS for the collection and transportation of solid waste.	100
	Gaps to achieve 100% vehicles with GPS for the collection and transportation of solid waste.	NIL
	If there is gap, then Timeline to achieve 100% vehicles with GPS for the collection and transportation of solid waste.	NA
11	Public Sweeping	NA
11.1	Residential Area: How Many times sweeping is done in residential area per day within the ULB	ONES IN A DAY
11.2	Commercial Area: Sweeping (twice in daytime). Kindly mention, if night sweeping is done in commercial area.	ONES IN A DAY
11.3	Public Places: Sweeping (twice in daytime). Kindly mention, if night sweeping is done in Public Places.	ONES IN A DAY
12	Solid Waste Processing	NA
12.1	Total amount of solid waste generated within the ULB	26
12.2	Quantity of wet waste generated (in TPD)	14
12.3	Quantity of dry waste generated (in TPD)	12
12.4	Whether Processing of dry waste is done or not. (If Yes, mechanism adopted for the same)	YES , Compartmentalized VEHICLES AVAILABLE & BY USE OF TROMMEL MACHINE AT MRF POINT
12.4.1	Quantity of dry Waste processed (in TPD)	14
12.4.2	% of Quantity of dry Waste processed	100%
12.4.3	% of Gap in processing of Dry Waste.	NIL
12.4.4	If there is a Gap, then Timelines to achieve 100% Processing of dry waste	NA
12.4.5	Strategies to achieve 100% dry waste processing	NA
12.5	Construction of MRFs	1 MRF
12.5.1	Number of MRFs required in MC.	1
12.5.2	How many MRFs are available within the ULB	1

12.5.3	Gap, if any	NIL
12.5.4	If there a Gap, then timelines to achieve the Gap	NA
12.5.5	Capacity of available MRFs	100 TPD
12.6	Quantity of wet Waste processed (in TPD)	12
12.6.1	% of Quantity of wet Waste processed	12
12.6.2	Gap in processing of Wet waste.	NIL
12.6.3	If there is a Gap, then Timeline to achieve 100% Processing of wet waste	NA
12.6.4	Strategies to achieve 100% wet waste processing	NA
12.6.5	Number of compost pits required for processing of total wet waste of ULB	30
	Number of compost pits provided for processing of wet waste	10
	Timelines for construction of remaining compost pits	12/30/2024
12.6.6	Kindly mention any other mode for treatment of wet waste	NIL
12.7	Quantity of total solid waste processed (dry waste processing + wet waste processing) (in TPD)	26
12.7.1	% of total waste processed.	100
13	C&D Waste	NA
13.1	Quantity of C&D waste generated (in TPD)	0.5 TPD
13.2	Whether separate site for storage of C&D waste has been identified or not. (If Yes, Kindly Mention the details of the site)	YES
13.3	If the storage site is identified, please confirm if it is notified	LIC ROAD NARWANA
13.4	Whether processing of C&D waste is done or not (If Yes, mechanism adopted for the same)	NO
13.5	Details of machinery installed for Processing of C & D waste	NA
13.6	Kindly explain end use of recycled products generated from C & D processing plant	NA
14	Plastic waste and other solid waste Challans	NIL
14.1	No. of recyclers registered	NA

14.2	No. of Challans issued (during the last three months)	NIL
14.2.1	No. of Challans issued for selling/use of Plastic carry bags or single use plastic items by the shops/ individuals	NIL
14.2.1.1	Amount of fine (in Rs.) imposed on the violators	NIL
14.2.1.2	Amount of fine (in Rs.) collected from the violators	NIL
14.2.2	No. of Challans issued for littering of plastic waste	NIL
14.2.2.1	Amount of fine (in Rs.) imposed on the violators	NIL
14.2.2.2	Amount of fine (in Rs.) collected from the violators	NIL
14.2.3	No. of Challans issued for burning of plastic waste	NIL
14.2.3.1	Amount of fine (in Rs.) imposed on the violators	NIL
14.2.3.2	Amount of fine (in Rs.) collected from the violators	NIL
14.2.4	No. of Challans issued for littering of other solid waste	NIL
14.2.4.1	Amount of fine (in Rs.) imposed on the violators	NIL
14.2.4.2	Amount of fine (in Rs.) collected from the violators	NIL
14.2.5	No. of Challans issued for burning of other solid waste	NIL
14.2.5.1	Amount of fine (in Rs.) imposed on the violators	NIL
14.2.5.2	Amount of fine (in Rs.) collected from the violators	NIL
14.2.6	Total Amount of fine collected (inRs.) for selling/use of plastic carry bags or single use plastic items by the shops/ individuals, burning of plastic waste, littering of plastic waste, burning of other solid waste and littering of other solid waste(during the last three months)	NIL
15	Bulk Waste Generators (BWGs) identification and processing of solid waste	YES
15.1	Total No. of BWGs Identified a. With 100 Kg and above solid waste/day. b. with 50 Kg to 100 kg solid waste/day.	7
15.2	Quantity of solid waste generated by the identified BWGs (in TPD)	0.5

15.3	Total No. of BWGs processing waste within their premises	6
15.4	Total No. of BWGs processing waste outside their premises	NIL
15.4.1	% of BWGs processing waste within or outside their premises	90 % INSIDE
15.4.2	Gap in 100% processing of waste by BWGs within or outside their premises	10%
15.4.3	If there is a Gap, then timeline to achieve 100% processing done by BWGs within or outside their premises	7/30/2024
15.5	Recovery and fine/penalty mechanisms on those BWGs who are not processing the waste either within their premises or outside their premises	NIL
15.6	Amount of fine/penalty recovered (in Rs.)	NIL
15.7	Kindly confirm whether BWGs have signed an agreement with ULB (MC) for delivering of dry waste to MC with suitable user charges	YES
16	Preventing solid waste from entering into water bodies	YES
16.1	Detailed Information of Mechanism Adopted (wire-mesh, etc.)	SCREENING INSTALLED
16.2	Drains/ nallahs within Municipal limits (Responsibility of Municipality/ MC)	4
16.2.1	Name of drains/nallahs where steps have been completed to prevent entering of solid waste	4
16.2.2	Name of drains/nallahs where steps have not been completed to prevent entering of solid waste	NIL
16.3	Drains/nallahs outside Municipal limits (Responsibility of Rural development & Panchayat department)	NIL
16.3.1	Name of drains/nallahs where steps have been completed to prevent entering of solid waste	LIC ROAD NARWANA NALA AZAD NAGAR NALA
16.3.2	Name of drains/nallahs where steps have not been completed to prevent entering of solid waste	NIL
17	User Fees	
17.1	Whether User Fee has been notified or not. (If Yes, kindly provide the Notification)	YES
17.2	No. of households where User Fee has been prescribed	ALL
17.3	No. of Wards where User Fee has been prescribed	23

17.4	How much recovery is done and what are the adopted mechanisms	500000
18		
18.1	Garbage Vulnerable Points (GVPs)	
	No. of GVPs Identified	15
18.2	No. of GVPs removed	10
	Steps taken to convert the vacated places after removing GVPs into sitting places, playgrounds, parks, gardens or any other	PLANTATION & SITTING BENCHES
18.3	Timelines to remove the pending GVPs	NA
19	Notification of Bye Laws	YES
19.1	Kindly Confirm whether Bye Laws have been Notified or Not.	YES
20		YES
	Citizen Grievance Redressal	
20.1	No. of complaints registered (in one month)	60 APPROX
20.2	No. of complaints redressed	ALL
20.3	Action taken, if complaints are not redressed	NA
21		NA
	Monitoring mechanism	
21.1	Whether MIS Portal is updated monthly or not	YES
21.2	How Month-wise target is being achieved	YES
21.3	Kindly Mention, if any other Mechanism is being followed	
22	Legacy waste treatment	
	Location and area under legacy waste dump site	LIC ROAD NARWANA
22.1	Quantity of legacy waste dumped at the dumpsite (MT)	87500
	Status of boundary wall and green belt around the legacy waste dump site	YES
	Treatment of legacy waste	
22.2	a) Steps taken for treatment of legacy waste and completion date of the project	TENDER ALLOTTED TO The Ecoston Agency & work stopped due to
	b) Steps taken for treatment of leachate and final disposal of treated leachate	work stopped due to Litigation

Treatment of legacy waste		
22.2	a) Steps taken for treatment of legacy waste and completion date of the project	TENDER ALLOTTED TO The Ecoston Agency & work stopped due to
	b) Steps taken for treatment of leachate and final disposal of treated leachate	work stopped due to Litigation
22.3	Quantity of by-products recovered during treatment of legacy waste (MT).	
	a) Soil enriched material	NA
	b) RDF recovered	NA
	c) C&D material recovered	NA
	d) Inert material produced	NA
23	Information Education & Communication activities (IEC) for awareness of the public	
23.1	No. of awareness activities for segregation of solid waste and storage of segregated solid waste at source in different bins, home composting, biogas generation, hand over segregated waste to waste pickers, payment of user fee etc. and number of participants participated in these awareness activities and workshops/trainings. Kindly provide details of such activities conducted during the last three months.	NIL
24	On-site composting of horticulture waste in Parks & Institutions	YES
24.1	No. of parks within Municipal limits	5
24.1.1	No. of compost pits required in Parks.	10
24.1.2	No. of compost pits provided in the parks	6
24.1.3	Gap, if any	4
24.1.4	Timelines to complete 100% parks with compost pits or any other mode of treatment of wet waste.	7/30/2024
24.2	No. of Institutes in the city	30
24.2.1	No. of institutes doing on site composting	5
24.2.2	Timelines to complete 100% institutes with compost pits or any other mode of treatment of wet waste	7/30/2024

Suyata
 Executive Officer
 Municipal Council
 Narwana